

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
SPECIAL BENCH
COURT - I

ITEM No.204 – IA 235 of 2020
ITEM No. 205 – IA 478 of 2020
ITEM No. 206 – IA 673 of 2020
ITEM No. 207 - IA 833 of 2020
ITEM No. 208 – IA/74(AHM)2021
ITEM No. 209 – IA/122(AHM)2023
In
CP(IB) 463 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Reliance Asset Reconstruction Co Ltd
V/s
Morakhia Copper & Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on 30/01/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant	:Mr. Nilesh Udernani, Ld. Adv. a. w. Mr. Meet Thanki, Ld. Adv., Mr. Naishal Mody, Ld. Adv. for Mr. Pavan S. Godiawala, Ld. Adv.
For the Respondent	:Ms. Anushree Soni, Ld. Adv., Mr. Maulik Nanavati, Ld. Adv., Mr. Ujas H Patel, Ld. Adv. for Mr. Aditya J Pandey, Ld. Adv.

ORDER

IA 235 of 2020, IA 478 of 2020, IA 673 of 2020, IA 833 of 2020 & IA/74(AHM)2021

Learned counsel, Mr. Nilesh Udernani appears for the Applicant/SRA and submits that substitution was allowed. However, the cause list is still showing the name of erstwhile RP against the applications in IA 235 of 2020, IA 478 of 2020, IA 673 of 2020, IA 833 of 2020 & IA/74(AHM)2021.

Registry is directed to rectify the same in case, amended the cause title/amendment has been carried out in these IAs.

IA/122(AHM)2023

No compliance has been made by the applicant.

Proxy counsel appearing on behalf of the main counsel requests one week more time to comply the same.

As the Respondent/RP has been replaced by the SRA, Mr. Nilesh Udernani learned counsel has filed his fresh Vakalatnama to represent the Respondent/SRA.

Re-list all these matters before the Regular Bench on 06.03.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)